

Monuments in Madras State

1239. Shri Elayaperumal: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the names of the monuments and ancient remains in South Arcot, Tanjore, North Arcot and Tiruchirappalli Districts of Madras State, which have been taken over by the Archaeological Department of India;

(b) the amount of money spent thereon during 1961-62; and

(c) what amount allotted for 1961-62 and 1962-63?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) The number of monuments and ancient remains taken over by the Archaeological Survey of India is as follows: in South Arcot 18; Tanjore 12; North Arcot 29 and Tiruchirappalli 133—total 192. The time and labour involved in furnishing their names will not be commensurate with the results.

(b) Rs. 75,853/-

(c)	Year	Amount Allotted
	1961-62	Rs. 95,230/-
	1962-63	Rs. 1,10,417/-

Geological Survey in Madras State

1240. Shri Elayaperumal: Will the Minister of Mines and Fuel be pleased to state:

(a) the areas of Madras State which have been geologically surveyed during 1962-63 and whether survey report has been received; and

(b) the areas of Madras State due to be geologically surveyed during the remaining period of the Third Five Year Plan?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) During 1962-63, geological investigations are being carried out in parts of Chingelput, South Arcot, Madurai, Tiruchirappalli, Coimbatore, Salem, Nilgiri,

Tirunelveli, Madras, Ramanathapuram and Thanjavur districts. The officers of the Geological Survey of India are still carrying out investigations in the field. The reports on the work done will become available after the officers return to headquarters and necessary laboratory tests are conducted.

(b) During the remaining period of Third Plan geological investigations will be carried out in parts of Chingelput, South Arcot, Salem, Madurai, Tiruchirappalli, Nilgiri, and Coimbatore districts.

12.00 hrs.

PAPERS LAID ON THE TABLE**NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT**

The Minister of Mines and Fuel (Shri K. D. Malaviya): Sir, I beg to lay on the Table a copy of the Mineral Conservation and Development (First Amendment) Rules, 1963 published in Notification No. G.S.R. 410 dated the 9th March, 1963, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-1034/63].

NOTIFICATION UNDER THE INTER-STATE CORPORATIONS ACT

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): Sir, I beg to lay on the Table a copy of the Bombay Labour Welfare Board (Reconstitution) Amendment Order, 1962 published in Notification No. S.O. 3656 dated the 8th December, 1962 as corrected by Notification No. S.O. 257 dated the 2nd February, 1963, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-1035/63].

BUDGET ESTIMATE OF THE EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister in the Ministry of Labour and Employment and Plan-